

**GOVERNMENT OF INDIA  
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP  
LOK SABHA**

**UNSTARRED QUESTION NO. 1493  
TO BE ANSWERED ON 05.03.2018**

**STATUTORY POWERS TO NCVT**

**† 1493. SHRI NAGAR RODMAL:**

**SHRI SUMEDHANAND SARSWATI:**

**SHRI OM PRAKASH YADAV:**

**SHRI JANARDAN MISHRA:**

**Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:**

- (a) the details and functions of the National Council on Vocational Training (NCVT);
- (b) whether the Government proposes to give statutory powers to the NCVT;
- (c) if so, the details thereof and the objectives of the council once it is converted into a statutory body; and
- (d) if not, the reasons therefor?

**ANSWER**

**MINISTER IN THE MINISTRY OF  
SKILL DEVELOPMENT AND ENTREPRENEURSHIP  
(SHRI DHARMENDRA PRADHAN)**

(a) National Council for Vocational Training (NCVT) was constituted by a Resolution of Ministry of Labour in year 1956, as an advisory body with a view to ensure and maintain uniformity in standards of vocational training all over the country. It is an apex tripartite body, constituted under the Chairmanship of Hon'ble Union Minister of Skill Development and Entrepreneurship. The Council is reconstituted after every three years. The tenure of existing council is upto 27<sup>th</sup> April, 2020. The composition of existing council is at **Annex-I**.

The Council was entrusted with the responsibilities of prescribing standards and curricula for Vocational Training, advising the Government of India on the overall policy & programmes, granting affiliation of Institutes, conducting All India Trade Tests & awarding National Trade Certificates. The important functions of the NCVT are at **Annex-II**

(b) to (d) The Ministry of Skill Development & Entrepreneurship has prepared a proposal for establishment of an interim regulatory body, the National Council for Vocational Education and Training (NCVET), through a Government Resolution, by merging the existing National Council for Vocational Training (NCVT) and the National Skill Development Agency (NSDA). The proposed NCVET will regulate the functioning of entities engaged in vocational education and training, both long term and short-term, to establish minimum standards for the functioning of such entities.

The primary functions of the NCVET would be:

- (i) Recognition and regulation of Awarding bodies, Assessment bodies, Information Utilities.
- (ii) Approval of qualifications developed by Awarding bodies and SSCs
- (iii) Research and information dissemination.
- (vi) Grievance redressal.

**STATEMENT REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NUMBER 1493 TO BE ANSWERED ON 05.03.2018**

**Annex-I**

The members of National Council for Vocational Training (NCVT);

a)	Union Minister of Skill Development and Entrepreneurship	Chairman
b)	Minister of State for Skill Development and Entrepreneurship	Vice-Chairman
c)	Secretary, MSDE	Member
d)	Director General/ Additional Secretary, Directorate General of Training	Member
e)	Director General/ Additional Secretary, National Skill Development Agency(NSDA)	Member
f)	Financial Advisor, MSDE	Member
g)	One representative each of:	
i.	Ministry of Micro, Small & Medium Enterprises	Member
ii.	Ministry of Textiles	Member
iii.	Department of School Education & Literacy, Ministry of HRD	Member
iv.	Ministry of Labour & Employment	Member
h)	One representative each from State of:	
i.	Uttar Pradesh	Member
ii.	Bihar	Member
iii.	Maharashtra	Member
iv.	Gujarat	Member
v.	Haryana	Member
vi.	Odisha	Member
vii.	Karnataka	Member
viii.	Tamil Nadu	Member
ix.	Sikkim &	Member
x.	Delhi (Union Territory)	Member
i).	One representative of All India Council for Technical Education	Member
j).	One representative of Central Board of Secondary Education (CBSE)	Member
k).	Two representatives of Employers Organizations	Members
l).	Two representatives of Workers Organizations	Members
m).	Two representatives of SC & ST (one from each category)	Members
n).	Two representative of All India Women Organization	Members
o).	Two Experts	Members
p).	Director (Training), Directorate General of Training	Member Secretary

**The important functions of the National Council for Vocational Training are as under :**

1. Prescribing standards in respect of syllabi, equipment, and space norms, duration of courses and methods of training;
2. Arranging trade tests in various trade courses and lay down standards of proficiency required for success in the examination leading to the award of National Trade Certificate;
3. Arranging for ad-hoc or periodical inspections of training institutions in the country to ensure that the standards prescribed by the council are being followed;
4. Granting of affiliation to trade/ units of government or of private agencies for purposes of issue of National Trade Certificates and laying down conditions for such recognition;
5. Prescribing qualification for the technical staff of training institutions;
6. Prescribing the standards and conditions of eligibility for the award of National Trade Certificates;
7. Advising the Central Government regarding allocation of funds to the state towards expenditure on the Craftsmen Training Scheme;
8. Performing such other functions as may be entrusted to it by the Government of India; and
9. Performing such functions as are assigned by or under the Apprentices Act, 1961.
10. Performing functions as a central agency to advise the Government of India in framing the training policy and coordinating vocational training throughout India.

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